

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 993/2021

BADRI

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 136301/2022 - GRANT OF BAIL)

Date : 19-10-2022 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Appellant(s) Mr. Kartikeya Bhargava, AOR

For Respondent(s) Ms. Srishti Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

I.A.No. 136301 of 2022

The present application has been filed seeking bail pending appeal in this Court.

The period of incarceration of the appellant is almost two years by this time after being convicted by the trial court under Section 302 of the Indian Penal Code and confirmed by the High Court in appeal, which is impugned before us.

Having heard the learned counsel for the parties, we find no reason to grant indulgence at this stage. The bail application is, accordingly, rejected.

However, the learned counsel for the appellant submits that the medical condition of the appellant deserves indulgence of this Court seeking interim bail.

The learned counsel for the petitioner is at liberty to file an application for interim bail on medical grounds, if so advised.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(MATHEW ABRAHAM)
COURT MASTER